

GOVERNMENT OF INDIA  
MINISTRY OF JAL SHAKTI,  
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 4115**  
ANSWERED ON 12.12.2019

**RAINWATER HARVESTING**

4115. DR. MUNJPARA MAHENDRABHAI KALUBHAI  
DR. SUKANTA MAJUMDAR  
SHRI SHANKAR LALWANI  
DR. JAYANTA KUMAR ROY  
SHRI RAJA AMARESHWARA NAIK  
SHRI BHOLA SINGH:  
DR. BHARATIBEN DHIRUBHAI SHIYAL  
SHRIMATI SANGEETA KUMARI SINGH DEO

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether the Government is implementing any water harvesting schemes in the country and if so, the details thereof, State-wise;
- (b) whether the Government is running any scheme/programme for converting rainwater into potable water, if so, the details thereof and the extent to which the rainwater is being harvested, State-wise including Gujarat;
- (c) the expenditure incurred by the Government for rainwater harvesting to tide over water crisis during the last two years;
- (d) whether any special measures have been taken/are being taken by the Government for rainwater harvesting at village and town level during the said period and if so, the details thereof; and
- (e) the other steps being taken by the Government in this regard?

**ANSWER**

THE MINISTER OF STATE FOR JAL SHAKTI & SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI RATTAN LAL KATARIA)

(a) to (e) Government of India launched Jal Shakti Abhiyan which is a time bound campaign with a mission mode approach intended to improve water availability including ground water conditions in the water stressed blocks of 256 districts in India. In this regard, teams of officers from Central Government along-with technical officers from Ministry of Jal Shakti were deputed to visit water stressed districts and to work in close collaboration with district level officials to undertake suitable interventions.

Water being a State subject, efforts to conserve and manage ground water is primarily States responsibility. A number of States have done notable work in this regard. Of these, mention can be made of 'Mukhyamantri Jal Swavlamban Abhiyan' in Rajasthan, 'Jalyukt Shibir' in Maharashtra, 'Sujalam Sufalam Abhiyan' in Gujarat, 'Mission Kakatiya' in Telangana, 'Neeru Chettu' in Andhra Pradesh among others.

Central Government supports construction of water harvesting and conservation works primarily through Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) and Pradhan Mantri Krishi Sinchayee Yojana – Watershed Development Component (PMKSY-WDC).

As per Ministry of Rural Development, 672835 water conservation and water harvesting works have been completed in different States under MGNREGS during the last two financial years (**Annexure-I**) with cumulative expenditure of Rs 11772.86 Cr as uploaded by the States in Management Information System.

Also, as per Ministry of Rural Development, Department of Land Resources, 6.08 Lakh water harvesting structures have been created/rejuvenated in different states under PMKSY-WDC component during the period 2014-15 to 2019-20 (upto September 2019) Further, as on 31.10.2019, Rs.17916.27 crore has been released to States as Central share for implementation of Watershed Development Projects from 2009-10 to 2019-20 (**Annexure-II**).

In addition, Water being a State subject, initiatives on water management including conservation and artificial recharge to ground water in the Country is primarily States' responsibility. The important measures taken by the Central Government for conservation, management of ground water and effective implementation of rain water harvesting in the country are at the following URL: <http://mowr.gov.in/sites/default/files/Steps to control water depletion Jun2019.pdf>.

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**ANNEXURE I**

Annexure referred to in reply to parts (a) to (e) of Unstarred Question No. 4115 to be answered in Lok Sabha on 12.12.2019 regarding “RAINWATER HARVESTING”.

Water conservation & Water harvesting works under MGNREGS			
Sl. No	States	2018-19	2017-18
1	ANDAMAN AND NICOBAR	3	6
2	ANDHRA PRADESH	27107	11933
3	ARUNACHAL PRADESH	30	104
4	ASSAM	2581	2058
5	BIHAR	5457	6649
6	CHHATTISGARH	20694	19462
7	GOA	0	2
8	GUJARAT	7700	7854
9	HARYANA	750	737
10	HIMACHAL PRADESH	9485	6306
11	JAMMU AND KASHMIR	1825	3090
12	JHARKHAND	14241	49660
13	KARNATAKA	17267	20812
14	KERALA	19930	29067
15	LAKSHADWEEP	0	0
16	MADHYA PRADESH	18823	19644
17	MAHARASHTRA	19036	15216
18	MANIPUR	647	223
19	MEGHALAYA	657	926
20	MIZORAM	1499	822
21	NAGALAND	213	441
22	ODISHA	2225	5521
23	PUDUCHERRY	41	37
24	PUNJAB	238	238
25	RAJASTHAN	8775	10905
26	SIKKIM	223	152
27	TAMIL NADU	25428	10185
28	TELANGANA	20749	65284
29	TRIPURA	4777	7254
30	UTTAR PRADESH	29543	32303
31	UTTARAKHAND	5846	6434
32	WEST BENGAL	36688	37032
	<b>Total</b>	302478	370357

**ANNEXURE II**

Annexure referred to in reply to parts (a) to (e) of Unstarred Question No. 4115 to be answered in Lok Sabha on 12.12.2019 regarding "RAINWATER HARVESTING".

State wise details of watershed projects sanctioned, area covered by the projects, completed and funds released as Central share to States under WDC-PMKSY

(Area in million ha, Amount in Rs. crore)

Sl. No	State	Sanctioned (from 2009-10 to 2014-15) <sup>@</sup>		No of projects completed **	Central share released (from 2009-10 to 2019-20 <sup>#</sup> )
		Total no. of Projects	Area of the projects		
1	Andhra Pradesh*	432	1.810	158	1060.68
2	Arunachal Pradesh	156	0.467	13	244.33
3	Assam	372	1.577	143	492.75
4	Bihar	123	0.612	0	151.31
5	Chhattisgarh	263	1.195	112	330.35
6	Gujarat	610	3.103	292	1288.64
7	Haryana	88	0.362	0	101.94
8	Himachal Pradesh	163	0.840	0	283.58
9	Jammu & Kashmir ^	159	0.652	0	230.82
10	Jharkhand	171	0.911	30	191.52
11	Karnataka	571	2.569	304	1894.70
12	Kerala	83	0.423	26	128.69
13	Madhya Pradesh	517	2.937	204	1497.49
14	Maharashtra	1186	5.128	598	2413.95
15	Manipur	102	0.491	5	149.10
16	Meghalaya	96	0.236	47	173.03
17	Mizoram	89	0.373	32	259.89
18	Nagaland	111	0.476	61	539.15
19	Odisha	310	1.700	127	1004.31
20	Punjab	67	0.314	0	60.42
21	Rajasthan	1025	5.764	377	2534.70
22	Sikkim	15	0.066	0	22.08
23	Tamil Nadu	270	1.368	112	924.94
24	Telangana*	330	1.399	121	590.30
25	Tripura	65	0.213	20	210.96
26	Uttarakhand	65	0.346	5	131.08
27	Uttar Pradesh	612	3.045	225	808.49
28	West Bengal	163	0.693	0	197.08
	<b>Total</b>	<b>8214</b>	<b>39.07</b>	<b>3012</b>	<b>17916.27</b>

<sup>@</sup> Sanctioned under the erstwhile Integrated Watershed Management Programme (IWMP), which has been amalgamated as the Watershed Development Component (WDC) of the Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) with effect from 2015-16.

\* As per final audited details received from Andhra Pradesh and Telangana after bifurcation of erstwhile Andhra Pradesh

^ erstwhile Jammu & Kashmir

\*\* As on 30.11.2019 reported by States

# As on 30.11.2019 including releases under the erstwhile IWMP.

Note: There is no sanctioned project in Goa.

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